CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. No.100/2005 O.A. No.1713/2004

New Delhi this the 27th day of May, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

Dr. Thui Ram Tyagi, Village & P.O. Mandaia, Distt, Ghaziabad, (U.P.) Pin Code-201102.

-Applicant

(By Advocate: Shri Pankaj Kumar)

Versus

- Dr. R.A. Mashelkar,
 Director General,
 Council of Scientific & Industrial Research
 Anusandhan Bhawan, Rafi Marg,
 New Delhi-110 001.
- Dr. Vikram Kumar,
 Director,
 National Physical Laboratory,
 Dr. K.S. Krishnan Road,
 New Deihi-110 012.

-Respondents

(Shri M.K. Gupta, Asstt., departmental representative on behalf of respondents, present)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Shri M.K. Gupta, departmental representative on behalf of respondents has filed a copy of the reply affidavit along with order dated 21.3.2005 (Annexure RC-1) passed by the respondents in pursuance of Tribunal's orders dated 20.7.2004.

Learned counsel of applicant pointed out that respondents have not taken into consideration the decision of the Hon'ble

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Delhi High Court in M.L. Khullar Vs. Union of India & Ors. 2004 li

AD (DELHi) 214 in terms of Tribunal's directions.

- 3. We find that there is no reference at all in the respondents' orders to the aforesaid judgment. Respondents are directed to pass appropriate orders taking into consideration the aforesaid judgment of the Hon'ble High Court within a period of one month from today.
- 4. C.P. is dropped in the light of the above observations and notices to the respondents are discharged. In case the respondents do not comply with the above directions this time, a serious view would be taken and the applicant shall have liberty to revive the C.P.

Issue Dasti.

(Shanker Raju) Member(J)

(V.K. Majotra) Vice Chairman (A)

27.5.05

cc.